

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 24572 OF 2020**

**Between:**

1. Jadhav Vaibhav Vinod, S/o Vinod Jadhav, aged about 20 years, Occ: student R/o House No. 52/1, at Post Hadsani old Mathu tq, District Nanded, Mahore Maharashtra 431721
2. Rushikesh Subhash Babhale, S/o Subash, aged about 21 years, Occ: student R/o Near Renuka Bhakta niwas Mahoor, Mahore, Nanded, Maharashtra

**...PETITIONERS**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not allowing the petitioners to upload their applications for third round/mop-up round counseling for admission into MBBS courses for the academic year 2020-21 under Management B & C (NRI) as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload applications for third round/ mop-up round of counseling for admission into MBBS courses under Management B & C (NRI) for the academic year 2020-21 in the interest of justice.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to consider and allow the petitioners to upload their applications in the online for third round/mop-up round for counseling for admission into MBBS courses under Management B & C (NRI) for the academic year 2020-21, pending disposal of the main Writ Petition in the interest of justice.

**Counsel for the Petitioner: SRI GUDI MADHUSUDHAN REDDY**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,  
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,  
S.C. FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.24572 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. G. Madhusuhan Reddy, learned counsel appears for the petitioners.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. Learned counsel for the petitioners submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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**SDI-A.V.S. PRASAD**  
**ASSISTANT REGISTRAR**  
**SECTION OFFICER**

To,

1. One CC to SRI GUDI MADHUSUDHAN REDDY, Advocate [OPUC]
2. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
4. Two CD Copies

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**HIGH COURT**

**DATED:18/10/2024**



**ORDER**

**WP.No.24572 of 2020**

**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

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